

**GOVERNMENT OF INDIA
MINISTRY OF LABOUR AND EMPLOYMENT**

LOK SABHA

**UNSTARRED QUESTION NO. 134
TO BE ANSWERED ON 25.04.2016**

CHILD LABOUR IN MSME

†134. SHRI BHARAT SINGH:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether the Government is aware that Child labourers are being engaged to work in various micro, small and medium enterprises/ industries and factories in the country;**
- (b) if so, the details thereof and the action taken by the Government against such MSMEs in this regard;**
- (c) whether any child labourers working in Micro, Small and Medium enterprises have been rescued during the last three years;**
- (d) if so, the details thereof, State/UT-wise; and**
- (e) the other steps taken/being taken by the Government in this regard?**

ANSWER

**MINISTER OF STATE (IC) FOR LABOUR AND EMPLOYMENT
(SHRI BANDARU DATTATREYA)**

(a) & (b): The number of main workers in the age group of 5-14 years in the country is 43.53 lakh as per 2011 Census which shows a decline from 2001 Census. The number of main workers in the age group of 5 to 14 years, as per 2011 Census, State-wise is given at Annexure-I. The Child Labour (Prohibition and Regulation) Act, 1986 provides for action by appropriate Government to secure the compliance with its provisions.

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(c) & (d): Ministry of Labour & Employment is implementing the National Child Labour Project (NCLP) Scheme for rehabilitation of child rescued/ withdrawn from the prohibited occupations and processes which may include Micro, Small and Medium Enterprises (MSMEs). The number of child labourers rescued/ withdrawn from work, rehabilitated and mainstreamed under National Child Labour Project Scheme during the last three years, State-wise, are given at Annexure-II.

(e): Government is following a multi-pronged strategy. It comprises of statutory and legislative measures, rehabilitation of children withdrawn from work through specific scheme and universal elementary education along with convergence with other schemes for socio-economic development. Child Labour (Prohibition & Regulation) Act, 1986 prohibits the employment of children below 14 years of age in certain occupations and processes and regulates the working conditions of children in employment where they are not prohibited. Further, a Bill to amend the Child Labour (Prohibition & Regulation) Act, 1986 has been introduced in Rajya Sabha in 2012. Government has decided to move Official Amendments to the Bill. The Amendment Bill along with Official Amendments, inter-alia, covers complete prohibition on employment of children below 14 years, linking the age of prohibition with the age under Right of Children to Free and Compulsory Education Act, 2009, making the punishment for employers more stringent, the offence made cognizable for employers on employing any child or adolescent in contravention of the Act and Constitution of Child and Adolescent Rehabilitation Fund in the Act itself to carry out rehabilitation activities.

ANNEXURE-I**ANNEXURE REFERRED TO IN REPLY TO PARTS (a) and (b) OF LOK SABHA UNSTARRED QUESTION NO. †134 FOR ANSWER ON 25.04.2016 BY SHRI BHARAT SINGH REGARDING CHILD LABOUR IN MSME****State wise details of main workers in the age group of 5-14 years as per Census 2011:**

Sl. No.	Name of State/UT	No. of main workers in the age group of 5-14 years
1.	Andaman & Nicobar Island	999
2.	Andhra Pradesh **	404851
3.	Arunachal Pradesh	5766
4.	Assam	99512
5.	Bihar	451590
6.	Chandigarh U.T.	3135
7.	Chhattisgarh	63884
8.	Dadra & Nagar H.	1054
9.	Daman & Diu U.T.	774
10.	Delhi U.T.	26473
11.	Goa	6920
12.	Gujarat	250318
13.	Haryana	53492
14.	Himachal Pradesh	15001
15.	Jammu & Kashmir	25528
16.	Jharkhand	90996
17.	Karnataka	249432
18.	Kerala	21757
19.	Lakshadweep UT	28
20.	Madhya Pradesh	286310
21.	Maharashtra	496916
22.	Manipur	11805
23.	Meghalaya	18839
24.	Mizoram	2793
25.	Nagaland	11062
26.	Odisha	92087
27.	Puducherry U.T.	1421
28.	Punjab	90353
29.	Rajasthan	252338
30.	Sikkim	2704
31.	Tamil Nadu	151437
32.	Tripura	4998
33.	Uttar Pradesh	896301
34.	Uttarakhand	28098
35.	West Bengal	234275
	Total	4353247

** Including Telangana.

ANNEXURE-II**ANNEXURE REFERRED TO IN REPLY TO PARTS (c) and (d) OF LOK SABHA UNSTARRED QUESTION NO. †134 FOR ANSWER ON 25.04.2016 BY SHRI BHARAT SINGH REGARDING CHILD LABOUR IN MSME**

No. of children rescued/withdrawn from work, rehabilitated and mainstreamed under National Child Labour Project (NCLP) Scheme during the last three years, State-wise (based on the available information received from District Project Societies):

Sl. No.	State	2013-14	2014-15	2015-16 (as on 31.12.2015**)
1	Andhra Pradesh#	5715	346	490
2	Assam	0	60	9346
3	Bihar	3736	14028	2656
4	Chhattisgarh	8034	10173	0
5	Gujarat	453	892	0
6	Haryana	631	2583	0
7	Jammu & Kashmir	469	0	10
8	Jharkhand	1028	2989	3450
9	Karnataka	2391	2519	1227
10	Madhya Pradesh	8323	7879	7472
11	Maharashtra	5614	3804	2080
12	Odisha	6114	21315	1900
13	Punjab	957	290	613
14	Rajasthan	3585	3349	0
15	Tamil Nadu	3436	4492	3373
16	Telangana	-	2691	1637
17	Uttar Pradesh	7310	16277	0
18	West Bengal	6254	22689	3436
19	Uttarakhand	-	145	0
20	Nagaland	-	436	0
	Total	64050	116957	37690

Andhra Pradesh includes Telangana upto 2013-14.

** as per Quarterly Progress Reports (QPRs) for the quarter ending December, 2015 received from the Project Society so far.
